

SHRIMATI GEETA MUKHERJEE:
Sir, I introduce the Bill.

CONSTITUTION AMENDMENT)
BILL*

(Amendment of articles 200 and 201)

[English]

SHRIMATI GEETA MUKHERJEE:
I beg to move for leave to introduce a
Bill further to amend the Constitution
of India.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to in-
troduce a Bill further to amend
the Constitution of India.”

The motion was adopted

SHRIMATI GEETA MUKHERJEE:
Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Amendment of Sections 125 and 127)

[English]

SHRI G. M. BANATWALLA
(Ponnani) : Sir, I beg to move for
leave to introduce a Bill further to
amend the Code of Criminal Procedure,
1973.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to in-
troduce a Bill further to amend
the Code of Criminal Pro-
cedure, 1973.”

The motion was adopted

SHRI G. M. BANATWALLA: Sir,
I introduce the Bill.

LAND ACQUISITION (AMEND-
MENT) BILL*

(Amendment of Section 4)

[English]

SHRI G. M. BANATWALLA : Sir,
I beg to move for leave to introduce
a Bill further to amend the Land
Acquisition Act, 1894.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to in-
troduce a Bill further to amend
the Land Acquisition Act,
1894.”

The motion was adopted

SHRI G. M. BANATWALLA ; Sir,
I introduce the Bill.

FREEDOM OF RELIGION (REMOVAL
OF RESTRICTIONS) BILL*

[English]

SHRI G. M. BANATWALLA : Sir,
I beg to move for leave to introduce a
Bill to provide for removal of undue
restrictions on freedom of religion.

MR. DEPUTY-SPEAKER : The
question is :

“That leave be granted to in-
troduce a Bill to provide for
removal of undue restrictions
on freedom of religion.”

The motion was adopted

SHRI G. M. BANATWALLA : Sir,
I introduce the Bill.

HIGH COURT OF HIMACHAL
PRADESH (ESTABLISHMENT OF A
PERMANENT BENCH AT HAMIR-
PUR) BILL*

[English]

PROF. NARAIN CHAND
PARASHAR (Hamirpur) : Sir, I beg
to move for leave to introduce a Bill
to provide for the establishment of a